GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 3759 TO BE ANSWERED ON 03.04.2025

COMPENSATION IN CASE OF DEATH/INJURY OF UNORGANISED CONSTRUCTION WORKERS

3759. SHRI SANDEEP KUMAR PATHAK:

Will the Minister of Labour and Employment be pleased to state:

- (a) the provisions of compensation by the Central Government in case of death/injury of unorganised construction workers during work;
- (b) State/UT-wise and year-wise list of number of accidents of unroganised construction workers during construction work with the number of deaths and injured, happened in the last five years and compensation provided by the Central Government; and
- (c) country-wise list of unorganised construction workers of India who died/injured during work in other countries in the last five years along with the details of compensation provided to them by the concerned companies and the Central Government?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): The Government is committed to provide entitled benefit to the building and other construction workers. Compensation is provided to workers/families of the construction workers, as per the welfare schemes framed and administered by State Building and Other Construction Workers Welfare Boards constituted by States/UTs. The Boards are empowered to meet expenses on its objects and for purposes as authorised by the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Act, 1996, including to provide the accidental benefit to construction workers.

The Employees' Compensation Act, 1923 provides, interalia, for payment of compensation to employees and their dependents in case of injury and accident arising out of and in the course of employment and resulting in disablement or death. The Act is implemented by the State Governments.

Several measures and steps have been taken by the Government of India to ensure the wellbeing and protection of Indian workers overseas such as Pravasi Bhartiya Bima Yojna (PBBY) and Pre-Departure Orientation & Training (PDOT).

The Pravasi Bharatiya Bima Yojana (PBBY) is a mandatory insurance scheme aimed at safeguarding the interests of Emigration Check Required (ECR) category Indian migrant workers including construction workers going for employment to ECR countries. The scheme provides an insurance cover of INR. 10 lakh and other benefits in case of accidental death or permanent disability leading to job loss, at a nominal insurance premium of INR 275/- for two years or INR 375/- for three years validity.

Our Missions/Posts abroad also utilize the Indian Community Welfare Fund (ICWF) to provide the services/assistance, including emergency medical care, to the Indian diaspora in distress on a means tested basis.

The Government has established various mechanisms to enable Indian workers abroad to reach out in case they need any assistance. The workers can contact the Missions/Posts through various channels like walk-in, email, multilingual 24x7 emergency numbers, grievance redressal portals like MADAD, CPGRAMS, eMigrate and social media etc.

Apart from these mechanisms, the existing Inter-Governmental Labour Migration Agreements cover most of the destination countries of the Indian migrant workforce and provide overarching framework for cooperation on labour and manpower issues. These agreements have the provision of implementation through a Joint Working Group where the issues of the workers are discussed during periodical meetings.
